

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.219
CP 194 of 2017

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Jignesh Thakorbhai Patel & Ors
V/s
Mantavya Media Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Vaibhavi Parikh, Adv.
For the Respondent s : **ex-parte**

ORDER
(Hybrid Mode)

Vide order dated 22.02.2024 respondents were proceeded ex-parte and applicant was directed to file synopsis considering the reply filed by the Respondent no. 2 which was not filed on next date. Again two weeks' time was given vide order dated 18.04.2024.

Today learned counsel for the applicant submits that only two days ago i.e. on 25.06.2024 written submissions were filed. Though it is reflecting in the DMS portal through e-mode, however, physical copy has not come on the file.

Let the applicant to ensure with the registry regarding physical copy of the written submissions available on the file.

Re-list on 25.07.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)